IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

## AT HYDERABAD

O.A.No. 881/99

Date of Order : 14.6.99

BETWEEN :

R.Anka Rao

.. Applicant.

AND

 The Chairman, Telecom Commission, New Delhi.

 The Chief General Manager, Telecommunication, A.P.Circle, Doorsanchar Bhavan, Nampally Station Road, Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr. K. Venkateswara Rao

Counsel for the Respondents

.. Mr.B.N.Sharma

## CORAM :

HON BLE SHRIR.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

## ORDER

X As per Hon'ble Shri B.Rangarajan, Member (Admn.) X

Mr.K.Venkateswara Rao, learned counsel for the applicant and Mr.B.N.Sharma, learned standing counsel for the respondents.

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- 2. The applicant was promoted to the post of TES

  Group-B by letter No. 2-7/98-STG-II& ted 21.10.98. But

  R-2 by his impugned letter No.TA/STA/70/4/XXX dated 27.10.98

  did not promote the applicant since disciplinary case is

  contemplated/pending against him.
- 3. This OA is filed for a declaration that the applicant is entitled for posting as T.E.S. Group-B officer pursuant to the TCHO Lr.No.2-7/98-STG-II, dated 21.10.98 issued by R-1 with all consequential benefits such as seniority, pay and allowances and other attendant benefits from 27.10.98 (the date of issue of posting orders by C.G.M.) by holding that the impugned order dated 27.10.98 is illegal, arbitrary and discriminatory and violative of A rticles 14 and 16 of the Constitution.
- 4. The Apex Court in Janakiraman's case (reported in ATR 1991 (1) SC 173) had held that stoppage of promotion can be ordered only if the charge sheet has been issued.

  In other OA this Bench went to the extent of saying that the disciplinary proceedings starts from the stage of the suspending the official for some contemplated disciplinary proceedings even if charge sheet is not issued by then. It is evident that the applicant was not suspended not any Tharge sheet issued to him on 27.10.98 when the impugned

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order was issued.

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- set aside in so far as the respondent is concerned in refusing the applicant to promote to the post of T.E.S.

  Group-B. The applicant should be promoted to the post of T.E.S. Group-B from the date his junior was promoted. But this promotion will not stand in the way of the respondents to proceed with the charge sheet if it is already issued.

  The charge sheet may be taken to the logical conclusion and suitable punishment on the basis of the enquiry may be awarded to the applicant.
- 6. With the above observation the OA is disposed of.
  No costs.

JAI PARAMESHWAR )

(R.RANGARAJAN) Member(Admn.)

Dated: 14th June, 1999

( Dictated in Open Court )

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CHECKED BY APPROVED BY.

THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : HYDERABAD.

THE HON BE MR. JUST CE D.H. NASIR
VI CE CHAIRMAN

THE HON BLE MR.H.RAJENDRA PRASAD :

THE HONSBLE MR.R.RANGARAJAN :

THE HON'BLE MR.B.S.JAI PARAMESWAR : MEMBER (J)

ORDER:

14.689

ORDER & JUDGEMENT

MA./DA./CP No.

in

DA. No. 881/50

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALL QUED.

C.P. & OSED.

R.A.CL OSED.

O.A. QLASED.

केन्द्रोय प्रशासनिक अधिकरण Central Administrative Tribunal प्रवेण / DESPATCH

29 JUN 1999

हैश्राबाद न्यायपीठ MYDERABAD BENCH

DISPOSED OF WITH DIRECTIONS.

DISRISSED.

DISMISSED AS WITHDRAWN.

ORDERED > REJECTED.

NO ORDER AS TO COSTS.

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